

6

9.9.99

Sh. P.V. Calla, Counsel for the applicant.
Sh. U.D. Sharma, Counsel for the respondents.

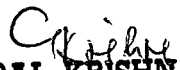
Counsel for the applicant prays
for time to file rejoinder, which may be
filed as per rules. May be listed for
admission on 2.11.99.

Rejoinder not
filed.

2/11/99



(N. P. NAWANI)
ADMINISTRATIVE MEMBER


(GOPAL KRISHNA)
Vice Chairman (J)

2-11-99

None present for the applicant -
Mr. U.D. Sharma, Counsel for the respondents.

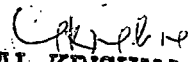
At the request of the counsel for
the respondents, may be listed for admission
on 2-12-98.

Rejoinder
not filed.

2/12/99



(N. P. NAWANI)
ADMINISTRATIVE MEMBER


(GOPAL KRISHNA)
Vice Chairman (J)

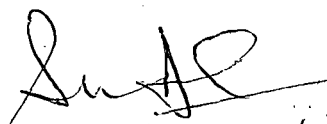
2.12.99

Sh. P.V. Calla, Counsel for the applicant.
Sh. U.D. Sharma, Counsel for the respondents.

Learned Counsel for the respondents - in
the reply filed by him has made an objection of jurisdiction
alleging that this Tribunal has no territorial jurisdiction
to hear and entertain this OA. In view of the objection raised
by the respondents, the learned counsel for the applicant seeks
to withdraw this OA with a liberty to file a fresh OA before the
appropriate forum.

In view of his submission, this OA is dismissed as
withdrawn with liberty to file a fresh OA before the
appropriate forum, if the applicant so desires.


(N. P. NAWANI)
M.A.


(S. V. AGGARWAL)
(CJ)

Received copy
for
v. calla
and copy

6/12/99
7/11/99

166/99